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Indian Stamp And The Registration (Tamil Nadu Amendment) Amendment Act, 2009

29 of 2009

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Indian Stamp And The Registration (Tamil Nadu Amendment) Amendment Act, 2009

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An Act to amend the Indian Stamp and the Registration (Tamil Nadu Amendment) Act, 2006. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on August 6, 2009 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.207, page 115, dated August 7, 2009.

1. Short Title And Commencement :-

- (1) This Act may be called the Indian Stamp and the Registration (Tamil Nadu Amendment) Amendment Act, 2009.
- (2) It shall come into force at once.

2. Amendment Of Section 1 :-

In Section 1 of the Indian Stamp and the Registration (Tamil Nadu Amendment) Act, 2006 (Tamil Nadu Act 13 of 2008), in sub-section (3), after the expression "by notification, appoint", the expression "and different dates may be appointed for different provisions of this Act. " shall be inserted.